

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 21st January, 2025

S.O 23 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Bandipora.

| S. No | Name of Naib Tehsildar (Mr.) | Jurisdiction |
|-------|------------------------------|--------------------|
| 01 | Jameel Ahmad Lone | NT Nowgam Sumbal |
| 02 | Likiyat Ali Khan | NT Arin Bandipora |
| 03 | Shoaib Parvez | NT Kosumbagh Hajin |

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/6/2023-10

Dated :- 21 -01 - 2025

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Bandipora. This is with reference to letter No. DCB/Legal/2024-25/2039 Dated:- 20-01-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Additional Secretary to Government
Department of Law, Justice and P.A